The Uttar Pradesh Khadi and Village Industries Board (Amendment) Act, 1976
Act 39 of 1976

Keyword(s):
Chief Executive Officer and Additional Chief Executive Officer, Khadi, Village Industry

Amendment appended: 15 of 1992
THE UTTAR PRADESH KHADI AND VILLAGE INDUSTRIES BOARD (AMENDMENT) ACT, 1976
[U. P. ACT NO. 39 OF 1976]

[Authoritative English Text of the Uttar Pradesh Khadi Tatva Gram Udyog Board (Sanrachana) Adhinyam, 1976]

AN

ACT

further to amend the Uttar Pradesh Khadi and Village Industries Board Act, 1960.

It is hereby enacted in the Twenty-seventh Year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh Khadi and Village Industries Board (Amendment) Act, 1976.

2. In section 32 of the Uttar Pradesh Khadi and Village Industries Board Act, 1960, in sub-section (2), in clause (d), the words “to the extent of the fund and properties of the Board vested in it” shall be omitted.

[For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated November 5, 1976].

[Passed in Hindi by the Uttar Pradesh Legislative Assembly on November 2, 1976 and by the Uttar Pradesh Legislative Council on November 4, 1976].

[Received the Assent of the Governor on November 17, 1976 under article 200 of the Constitution of India and was published in Part I(6) of the Legislative Supplement of the Uttar Pradesh Gazette Extraordinary, dated November 20, 1976].

विभाग प्रकाशिक्य
(राजकीय प्रकाशिक्य)
बलद्र प्रदेश, लखनऊ

Price 10 P
No. 1171(2)/XVII-V-1-1(KA)-1992

Dated Lucknow, May 15, 1992

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Khadi Tatha Gram Udyog Board (Sanadhon) Adhiniyam, 1992 (Uttar Pradesh Adhiniyam Sankhya:15 of 1992) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 14, 1992.

THE UTTAR PRADESH KHADI AND VILLAGE INDUSTRIES BOARD (AMENDMENT) ACT, 1992

(U. P. ACT NO. 15 OF 1992)

(As passed by the U. P. Legislature)

AN

ACT

further to amend the Uttar Pradesh Khadi and Village Industries Board Act, 1960.

It is hereby enacted in the Forty-third Year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh Khadi and Village Industries Board (Amendment) Act, 1992.

2. In section 2 of the Uttar Pradesh Khadi and Village Industries Board Act, 1960, hereinafter referred to as the principal Act, for clause (ii-a) the following clause shall be substituted, namely:

"(ii-a) 'Chief Executive Officer' and 'Additional Chief Executive Officer' means respectively the Chief Executive Officer and the Additional Chief Executive Officer of the Board appointed under section 10;"
3. In section 5 of the principal Act, in sub-section (1),—
(a) for clause (iii), the following clause shall be substituted, namely:
"(iii) Secretary to the Government of Uttar Pradesh in charge of Khadi and Village Industries, or his nominee not below the rank of a Deputy Secretary;"

(b) after clause (v), the following shall be inserted, namely:
"(v-a) Secretary to the Government of Uttar Pradesh in the Planning Department or his nominee not below the rank of a Deputy Secretary;
(v-b) Chief Executive Officer or, if he is already a member of the Board in another capacity, the Additional Chief Executive Officer;".

4. In section 10 of the principal Act, in sub-section (1), after clause (a), the following clause shall be inserted, namely:
"(aa) Additional Chief Executive Officer;".

By order,
NARAYAN DAS,
Bakhlo.
उत्तर प्रदेश खादी तथा प्रामाणिक उद्योग बोर्ड (आदिनियम) 1960 (उत्तर प्रदेश आदिनियम संख्या 10 सन् 1960) की धारा 5 की पारा (2) में यह निर्देश है कि खादी तथा प्रामाणिक उद्योग आदिनियम के अनुसार खादी तथा प्रामाणिक उद्योग को संयोजन के प्रभाव से सम्बन्धित, नौ-सरकारी सदस्यों में से एक पूर्वकालिक उप समिति की नियुक्ति करें और धारा 6-f की पारा (1) में अन्य बातें की साथ तथा यह रायकारण है कि बोर्ड का कोई नौ-सरकारी सदस्य दो वर्ष की अवधि के लिए, जब तक कि सबके सरकारी एवं गवर्ड में अलग-सा हो तथा उसका कार्यकाल समाप्त न कर दिया जाय, पर तथा करें। खादी तथा प्रामाणिक आदिनियम की रिकार्ज़ी पर यह विशेषता किया गया है कि नौ-सरकारी सदस्यों में से पूर्वकालिक उप समिति के तथा पर तथा समिति की नियुक्ति करने हेतु राय सरकार को सहायता करने के लिए उज्जौल आदिनियम की धारा 5 को संशोधित किया जाय। यह अनुशंसित करने के उद्देश्य से कि बोर्ड को योग्य और अहिंसक व्यक्तियों का अधिकार लाने प्रति बांटे, यह भी विशेषता किया गया है कि नौ-सरकारी सदस्यों का कार्यकाल “दो वर्ष” से हटकर एक वर्ष कर दिया जाय।

लद्दह उत्तर प्रदेश खादी तथा प्रामाणिक उद्योग बोर्ड (संशोधन) विधेयक, 2008 पुरुषांगित किया जाता है।

आशा से,

सी नमान अबास आदी,
प्रमुख सचिव।

No. 450(2)/LXXIX-V-1-1 (ka) 9/2008
Dated Lucknow, March 05, 2008

NOTIFICATION
Miscellaneous

In pursuance of the provisions of clause (3) of article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Khadi Tatha Gram Udyog Board (Sanskshodhan) Adhiniyam, 2008 (Uttar Pradesh Adhiniyam Sankhya 9 of 2008) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 04, 2008:

THE UTTAR PRADESH KHAIDI AND VILLAGE INDUSTRIES BOARD (AMENDMENT) ACT, 2008

[U.P. ACT NO. 9 of 2008]
(As passed by the Uttar Pradesh Legislature)

AN
ACT

Further to amend the Uttar Pradesh Khadi and Village Industries Board Act, 1960.

IT IS HEREBY enacted in the Fifty-ninth Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Khadi and Village Industries Board (Amendment) Act, 2008.
2. In section 5 of the Uttar Pradesh Khadi and Village Industries Board Act, 1960, hereinafter referred to as the principal Act, for sub-section (2) the following sub-section shall be substituted, namely—

"(2) The State Government shall appoint a Vice-Chairman from amongst non-official members."

Amendment of section 6-A

3. In section 6-A of the principal Act, in sub-section (1) for the words "two years" the words "one year" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Sub-section (2) of section 5 of the Uttar Pradesh Khadi and Village Industries Board Act, 1960 (U.P. Act no. 10 of 1960) provides that the State Government shall appoint a full time Vice-Chairman from amongst non-official members in consultation with the Chairman of the Khadi and Village Industries Commission established under the Khadi and Village Industries Commission Act, 1956 and sub-section (1) of section 6-A Inter alia provides that a non-official member of the Board shall hold office for a period of two years unless his term is determined earlier by the State Government by the notification in the Gazette. On the recommendation of the Khadi and Village Industries Commission it has been decided to amend section 5 of the said Act to provide for empowering the State Government to appoint a Vice-Chairman from amongst non-official members instead of full time Vice-Chairman. In order to ensure that the Board should get maximum benefit of able and qualified persons it has also been decided to reduce the term of non-official members from "two years" to "one year".

The Uttar Pradesh Khadi and Village Industries Board (Amendment) Bill, 2008 is introduced accordingly.

By Order,

S.M.A. ABIDI,

Pramukh Sachiv.